NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.169/2017. IN CP (IB) NO. 06/Chd/2017 (Decided matter)

In the matter of:

M/s Hind Motors India Ltd. ...Petitioner/Applicant

Present: Mr. Arjun Pratap Atma Ram, Advocate for the petitioner.

Mr. Kamal Satija, Advocate for the Resolution Professional.

Mr. Krishan Vrind Jain, Resolution Professional.

Learned counsel for the petitioner seeks time to file additional affidavit. Let the needful be done during course of the day. Copy of the same has been supplied to the counsel opposite.

Mr. Kamal Satija, Advocate has filed Power of attorney on behalf of the Resolution Professional and seeks time to argue the matter. Reply has not been filed so far. Reply, if any, be filed at least one day before the date fixed with copy advance to the counsel opposite. List the matter for arguments on 14.11.2017.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 02, 2017